

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 500/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of time for injection of infirm power for the balance capacity and extend or direct NRLDC to extend the time for First Time Charging for the balance capacity; and under Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relaxation/condonation of delay for filing the present Petition.

Petitioner : Khaba Renewable Energy Private Limited (KREPL)

Respondent : Northern Regional Load Despatch Centre

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shryeshth Ramesh Sharma, Advocate, KREPL
Shri Abhishek Nangia, Advocate, KREPL
Ms. Megharanjani Chandu, Advocate, KREPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking extension of time for injection of infirm power along with extension of First Time Charging (FTC) approval, for test run and commissioning in respect of the balance 42 MW capacity forming the part of the Petitioner's Barmer Solar Project. The learned counsel submitted that the Petitioner has already commissioned 196.1 MW out of 250 MW of envisaged Project capacity. However, on account of certain unavoidable and unforeseen circumstances beyond the Petitioner's reasonable control, the 42 MW capacity remains to be energised even upon the expiry of the extended FTC up to 15.7.2026. The learned counsel pointed out that the Respondent/NRLDC has also refused to grant a further extension to the FTC approval, which ran concurrently and expired on the same date as the permission for injection of infirm power. The learned counsel also added that while an extension has been sought for 90 days, the Petitioner will endeavour to achieve the commissioning of the 42 MW capacity even before that and accordingly, urged for a short notice.



2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(c) The Petitioner to file the following information/clarification, on an affidavit, within two weeks:

(i) The communication of RLDC by which the Petitioner was permitted an extension for injection of infirm power up to 15.7.2026.

(ii) COD certificates in respect of 179 MW capacity out of 221 MW capacity.

3. The Petition will be listed for hearing on **18.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)